

NO. 16

Acceptance of sum paid into Court

(S.C.R., Order XXXVI)

IN THE SUPREME COURT OF INDIA

(Original Jurisdiction)

Case Noof20

[State of A.B.]

[Plaintiff]

Vs.

[State of C.D.]

[Defendant]

The Plaintiff accepts the sum of Rs. paid by the defendant into Court in satisfaction of the claim in respect of which it was paid in (and abandons his other claims in this action).

Dated this theday of 20

(Signed).....

Advocate-on-record for the Plaintiff

Address

To

.....

Advocate-on-record for the defendant,

Address.
